GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
RAJYA SABHA
UNSTARRED QUESTION NO. 771
TO BE ANSWERED ON 21.12.2017

TRADITIONAL ACCOMMODATION FOR TRIBAL GROUPS

771. SHRIMATI JAYA BACHCHAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether traditional accommodations have been constructed and provided to the primitive tribal groups, the pre-agriculture communities and other forest-dwelling Scheduled Tribes (STs) in the reserved and protected forests by Government;

(b) if so, the details thereof during the last one year, State/Union Territory-wise; and

(c) the details of initiatives being taken by Government for providing various facilities including drinking water, electricity, transport and medical facilities to the students of the said regions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a) to (c):The Ministry of Tribal Affairs is implementing the "Scheme of Development of Particularly Vulnerable Tribal Groups(PVTGs)" which aims at planning their socioeconomic development in a comprehensive manner while retaining the culture and heritage of the community by adopting habitat development approach and intervening in all spheres of their social and economic life, so that a visible impact is made in improvement of the quality of life of PVTGs. Funds are allocated to State Governments based on proposals submitted by them in their Annual Conservation-Cum-Development(CCD) Plan, which are considered and approved by a Project Appraisal Committee (PAC) in the Ministry, Headed by Secretary, Tribal Affairs. Activities under the Scheme includes (a) Livelihood, (b) Employment opportunities and economic development of PVTGs through Agriculture, Horticulture, Animal Husbandry, Dairy, and Skilling/ Vocational Training (c) Education, (Literacy, Drop-out, Residential schools in addition to SSA/RMSA). (d) Health, (Gap filling for effective health service delivery beyond NHM etc). (e) Provision of safe drinking water (gap filling where line Ministries do not provide complete/universal coverage), (f) Land distribution, land development, (g) Social security, (h) Housing and Habitat, (i) Connectivity (Road and Telecommunication), (j) Supply of Electricity (gap filling where line Ministries do not provide complete/universal coverage), Solar power, with provision of maintenance, (k) Irrigation (gap filling where line Ministries do not provide complete/universal coverage), (l) Urban Development, (m) Culture, (n) Sports including traditional and tribal games and sports, (o) Any other innovative activity for the comprehensive socio-economic development of PVTGs.

Housing and Habitat covers funds for housing for PVTGs, primarily through special assistance under IAY(Indira Awaas Yojana) and additionally through this scheme, for gap filling and for enhancing scope of coverage. While releasing funds under the scheme for construction of houses State Government are advised to maintain the traditional architectural style of the PVTGs. During the last year- 2016-17, amounts of Rs 927.50 lakhs and Rs 57.00 lakhs were released to the state of Tamil Nadu and Union Territory of Andaman and Nicobar Island, respectively, under the Scheme for construction of houses for PVTGs.

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